

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 103 of 2014**

**Dated : 1<sup>st</sup> May, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**THDC India Ltd.  
Versus**

**....Appellant(s)**

**Central Electricity Regulatory Commission & Ors. ...Respondent (s)**

Counsel for the Appellant (s): Ms. M.G.Ramachandran  
Ms. Swagatika Sahoo

Counsel for the Respondent(s): Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-2

**ORDER**

Admit. Mr. Manoj Kr. Sharma, the learned counsel takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 04.07.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **04.07.2014.**

**(Rakesh Nath)**  
**Technical Member**  
ts/kt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**